

**Central Administrative Tribunal
Principal Bench**

OA No.1345/2018

New Delhi, this the 21st day of May, 2018

**Hon'ble Mr. Justice Dinesh Gupta, Chairman
Hon'ble Mr. K. N. Shrivastava, Member (A)**

Suresh Sharma
s/o late O P Sharma
R/o 305, Pink Apartments,
Sector – 18B, Dwarka,
New Delhi .

.Applicant

(By Advocate, Mr. M K Bhardwaj)

Versus

1. NTRO through its
Chairman NTRO,
Block III Old JNU Campus,
New Delhi – 67
2. Shri P. V. Kumar
Former Chairman, NTRO,
4074, Ground Floor,
Sector-D, Pocket-4,
Vasant Kunj,
New Delhi 110 070.
3. Controller of Administration NTRO,
Block III Old JNU Campus,
New Delhi – 67
4. Shri Jai Jeet Singh,
Former CD, CIRA and
Officiating Controller of Admn., NTRO,
ADGP, Old Council Hall,
Maharashtra State Police HQ,
S. B. Marg, Colaba,
Mumbai 400039.
5. Maj. Gen (Retd.) S K Wadhawan
Former Centre Director (CED) and IO,

Flat No.3, A-407, AWHO Township
Sector CH-1, Pocket-V, Gurjinder Vihar
Greater Noida (UP).

6. Air Cmde (Retd.) V. Sehgal
Former OSD (on contract) &
Former Acting Director (Establishment/pers)
NTRO, Flat No.113, A Block,
Sector 47, Jalvayu Tower, Near Barola Market,
Noida 201301.
7. Shri Debashish Dey
Dy. Director (Estt-I)
NTRO, Block III,
Old JNU Campus, New Delhi – 67
8. Mr. Rahul Roy Choudhary Dy.
Former Deputy Director & Head of Office, NTRO
Flat No.124, Dakshinayan Apartments,
Plot No.19, Sector-4,
Dwarka, New Delhi 110 075.
9. Director-in-charge of NTRO,
Prime Minister's Office,
South Block,
New Delhi 110 011.
10. Secretary,
Union Public Service Commission
Shahjahan Road,
New Delhi 110 001.
11. Secretary
Central Vigilance Commission
Satarkta Bhawan, GPO Complex,
Block A, INA, New Delhi 110 023. .Respondents

(By Advocate, Shri Hanu Bhaskar)

: O R D E R (ORAL) :

Justice Dinesh Gupta, Chairman:

In a related matter, the applicant has approached the Hon'ble Supreme Court in SLP No.2643-2645/2018. The Hon'ble Supreme

Court had directed the respondents to complete the disciplinary enquiry against the applicant within the prescribed period of time.

2. Shri Hanu Bhaskar, learned counsel for the respondents today placed on record a copy of an order of Hon'ble Supreme Court dated 14.05.2018 whereby the period for completion of DE proceedings has been extended up to 30.07.2018.

3. In the present OA, the applicant has impugned the memorandum of charges dated 17.08.2012 in respect of which the DE proceedings have been set in motion by the respondents and as noticed herein above, the DE proceedings are required to be completed by 30.07.2018 as directed by the Hon'ble Supreme Court.

4. In this view of the matter, we consider it appropriate to dispose of this OA at this stage with liberty to the applicant to revive it in case the respondents failed to complete the DE proceedings by 30.07.2018. Both the learned counsel for the parties are *ad idem*.

5. Accordingly, the OA stands disposed of with the liberty as indicated above.

(K. N. Shrivastava)
Member (A)

(Justice Dinesh Gupta)
Chairman

/pj/